

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

CENTRAL EXCISE APPEAL No: 68 of 2008

Appeal is filed under Section 35-G of the Central Excise Act, 1944 against the order of the Customs, Excise and Service Tax Appellate Tribunal, South Zonal Tribunal, Bangalore vide Final Order No.533 & 534 of 2004 in Appeal No.E/905 & 906/2001 dated 04-03-2004 preferred against the Order in Original No.41 & 42/2000 dated 25-05-2000 on the file of the Deputy Commissioner of Central Excise, Hyderabad III Division, IV-Floor, C.L.S. Building, Nampally Station Road, Hyderabad.

Between:

The Commissioner, Customs & Central Excise, Hyderabad-III Commissionerate,
Hyderabad-500 004.

...Appellant

AND

M/s. Sanghi Ployesters Ltd., 4-3-352, Bank Street, Hyderabad - 500 095.

...Respondent

Counsel for the Appellant: Ms. Bokaro Sapna Reddy (SENIOR SC FOR CBIC)

Counsel for the Respondent: None Appeared

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

CENTRAL EXCISE APPEAL No.68 of 2008

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Bokaro Sapna Reddy, learned Senior Standing Counsel for Central Board of Indirect Taxes & Customs for the appellant.

2. Learned Senior Standing Counsel for the appellant submits that the tax effect involved in the instant appeal is below the monetary limit prescribed in the Circular dated 06.08.2024 issued by the Central Board of Indirect Taxes and Customs. Therefore, the learned Senior Standing Counsel seeks leave of this Court to withdraw the appeal with liberty to file an application for revival of the appeal in case the subject matter of the appeal falls under any of the exceptions mentioned in the aforesaid Circular.

::2::

3. With the aforesaid liberty, the appeal is disposed of. However, question of law involved in the matter is kept open.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Customs, Excise and Service Tax Appellate Tribunal, South Zonal Tribunal, Bangalore
2. The Deputy Commissioner of Central Excise, Hyderabad III Division, IV-Floor, C.L.S. Building, Nampally Station Road, Hyderabad.
3. One CC to Ms. Bokaro Sapna Reddy (SENIOR SC FOR CBIC) [OPUC]
4. Two CD Copies

Kam/gh

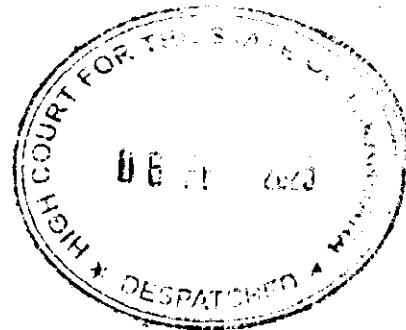
KS

HIGH COURT

DATED:16/12/2024

JUDGMENT

CEA.No.68 of 2008



**DISPOSING OF
THE APPEAL**

6 copies
K
27/1/25